

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 115/MP/2016**

- Subject : Petition for determination of excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of NLC's Power Station, namely NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3x210 MW), NLC TPC-II, stage-II (4x210 MW) NLC TPS-I Expansion (2x210 MW under Regulation 10 of Tariff Regulations, 2004) in pursuance of the Commission's order dated 12.5.2015 in Petition No. 65/MP/2013.
- Date of hearing : 19.1.2017
- Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Tamil Nadu Generation and Distribution Corporation Limited.
- Respondents : Neyveli Lignite Corporation Limited & Others.
- Parties present : Shri S Vallinayagam, TANGEDCO  
Shri R. Jayaprakash, TANGEDCO  
Shri M.G. Ramachandran, Advocate, NLC  
Ms. Anushree Bardhan, Advocate, NLC  
Ms. Poorva Saigal, advocate, NLC

**Record of Proceedings**

The representatives of the petitioner submitted that as per the Commission's direction dated 22.9.2016, requisite information has already been filed vide affidavit dated 27.12.2016

2. The Commission directed that Director (Finance) of NLC and Director (Finance) of TANGEDCO should meet and explore the possibility of resolving the differences and find out an amicable solution to the problem, by 16.2.2017 and file the Minutes of Meeting within one week thereafter.

3. The petition shall be listed for hearing on 9.3.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**